

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 384/2020
P.S.: Krishna Nagar
U/S: 323/452/342/34 IPC
State Vs. Baljeet Singh

21.08.2020

Present : Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the applicant is present through VC .

The present application for release of vehicle bearing **No. DL13F7671** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Suman Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 001019/2020
P.S.:Shakarapur
U/S: 379/411/120B/34 IPC

21.08.2020

Present : Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the State is present through Video Conferencing.

None for applicant through VC .

The present application for release of vehicle **motorcycle No. DL6SAX0308** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Munna Lal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

EFIR No.: 18171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Yashpal

21.08.2020

Fresh application for calling status report from Jail Superintendent, Tihar, regarding non-releasing of accused Yashpal, despite order dated 20.08.2020, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for accused through V.C.

Application perused. Let report be called from the Jail Superintendent, Tihar Jail for 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 366/2020
P.S.: Krishna Nagar
U/S: 27/54/59 IPC
State Vs. Krishna @ Sachin

21.08.2020

Fresh application for bail U/s 437 Cr.P.C., on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.:24/2020
P.S.:Shakarpur
U/S: 356/379/34 IPC
State Vs. Khursheeda

21.08.2020

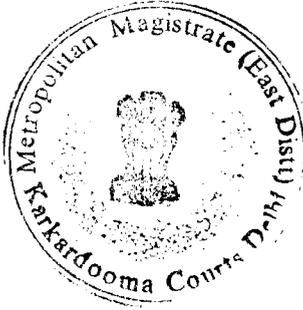
Fresh application for bail U/s 437 Cr.P.C., on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 207/2020
P.S.:PIA
U/S: 279/337

21.08.2020

Fresh application for release of vehicle bearing No. DL1LAA6781, on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

EFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379 IPC

21.08.2020

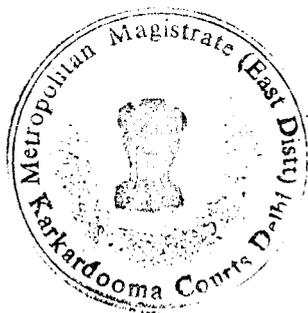
Fresh application for release of vehicle motorbike No. DL7SCG0819, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

eFIR No.: 000524/2020
P.S.:PIA
U/S: 379 IPC

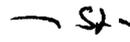
21.08.2020

Fresh application for release of mobile phone REDMI Note 8, on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



eFIR No.: ED-PIA-001064/2020

P.S.:PIA

U/S: 379 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

21.08.2020

Fresh application for release of mobile phone NOKIA 6.1, on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— S —

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 337/2020
P.S.:Shakarpur
U/S: 356/511/34 IPC
State Vs. Yash Kumar

21.08.2020

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is stated to be available for hearing through VC.

None for applicant is present through VC.

I have perused the application. I have also perused the reply of IO. The applicant is directed to furnish the copy of R.C/ownership documents of the vehicle in question to the IO, so that the ownership of the vehicle in question can be verified. Let the present application be re-listed for 24.08.2020. The IO is also directed to appear on the NDOH alongwith fresh reply.

Copy of this order be sent to Ld. Counsel for applicant through email.

Sd -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.: 164/2020
P.S.:PIA
U/S: 379/356/411/34 IPC
State Vs. Rameshwar @ Arjun

21.08.2020

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

Ld. Remand Advocate on behalf of the accused through VC.

One application for bail/interim bail on behalf of accused in the present case has been received from the Jail Superintendent. I have perused the application.

Ld. Remand Advocate has submitted that accused is in J/C since 06.06.2020. Ld. Advocate has also submitted that accused is the sole bread earner of his family. He has further submitted that due to Corona pandemic there is every likelihood of the accusee catching this infection in jail.

The Ld. APP for the State has opposed the bail application of the accused submitting that the allegations are serious in nature. Accused was apprehended on the spot by the complainant himself and accused is a habitual offender, as per the reply of IO.

In the present case, the accused is in J/C since 06.06.2020, as per the reply of the IO. Investigation is complete qua the accused in the present case. He is no more required for custodial interrogation. Further, as per the recommendations dated 18/5/20 of HPC constituted by Hon'ble Delhi High Court, UTPs who are facing trial/remand prisoners in theft cases and are in Jail for more than 15 days, can be considered for grant of interim bail for a period of 45 days. However, in view of the previous involvement of accused in many cases including similar offences as shown by the reply of the IO, I deem it fit to direct the release of accused on furnishing of bail bond with one surety in the like amount. Accordingly, the interim bail is granted to the accused for a period of 45 days, on furnishing of bail bond in the sum of Rs. 10,000/- with one surety in the like amount. Further the accused shall cooperate with the IO during investigation and he will not contact or threaten the complainant or the witnesses

Accused is directed to surrender before the Jail Superintendent concerned, after expiry of period of 45 days upon his release. Application accordingly stands disposed off.

Copy of this order be sent to the Jail Superintendent concerned and a copy of this order be also sent to Ld. Remand Advocate through email.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 287/2020
P.S.:Shakarpur
U/S: 379/356/34 IPC
State Vs. Rajesh & ors.

21.08.2020

Present : Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of mobile phone **OPPO A-5** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Harish Chandra wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.08.2020



21.08.2020

Present Sh. Virendra Pratap Rao Singh, Ld. Substitute APP for the State is stated to be available for hearing through VC.

None for applicant through VC.

The present application for release of **E-Challan Machine** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Bhupender Singh wherein it is submitted that there is no objection for release of articles to the rightful owner.

Heard.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid article/**E-Challan Machine** be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the article.
2. IO shall take the colour photographs of the article from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the article valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to SHO PS concerned and copy of this order be sent to the applicant through email.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.: 000502/2020
P.S.:PIA
U/S: 379 IPC
State Vs. Shareef

21.08.2020

Present : Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the State is present through Video Conferencing.

None for applicant through VC.

The present application for release of mobile phone **REDMI Note 8** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Arjun wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.08.2020



AANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.: 001747/2020
P.S.:Shakarpur
U/S: 379 IPC

21.08.2020

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through VC.

This is an application for issue of untrace report in above mentioned case with regard to vehicle No. DL-3SEH-7330. I have perused the application. I have also perused the report filed by the IO. The present case is an EFIR lodged with respect to theft of a vehicle and accordingly the untrace report shall be filed before the court of Ld. ACMM and accepted by the said court only. The applicant is accordingly directed to file an application before the appropriate court. The present application is dismissed accordingly.

Copy of this order be sent to Ld. Counsel for applicant through email.

— Jd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AANKANSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: SHD KN 000304/2020
P.S.: Krishna Nagar
U/S: 379 IPC
State Vs. Arun

21.08.2020

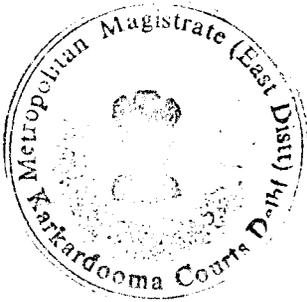
Fresh application for bail U/s 437 Cr.P.C., on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardooma Court, Delhi

EFIR No.: 014861/2020
P.S.: Krishna Nagar
U/S: 379/411 IPC
State Vs. Not known

21.08.2020

Fresh application for release of vehicle motorcycle No. DL14SL9887,
on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the
state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— SJ —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardooma Court, Delhi

FIR No.: 177/2020
P.S.:PIA
U/S: 379/411 IPC
State Vs. Arif

21.08.2020

Fresh application for regular bail/interim bail U/s 437 Cr.P.C., on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.

— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 182/2019
P.S.:PIA
Premshila Kumari Vs. State

21.08.2020

Fresh protest petition U/s 156 (3) Cr.P.C on behalf of the complainant against the respondent for registering the FIR No. 182/2019 in wrong sections arbitrarily, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant in person.

Application perused. SHO of PS concerned to file status report on 12.10.2020



- 52 -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0115/2020
P.S.: Krishna Nagar
U/S: 188 IPC
State Vs. Not known

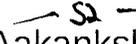
21.08.2020

Fresh application for release of vehicle No. DHRU-3509, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 0339/2020

P.S.: Shakarpur

U/S: 354/323/341/509/294/279/24 IPC

State Vs. Shekhar Sharma

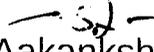
21.08.2020

Fresh application for release of vehicle Bike No. DL7SCB5207, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Substitute Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 22.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 21.08.2020



